

**Annexure 1**  
**Joister Infoserve Private limited**  
**Date of Commencement of CIRP 21.05.2024**  
**List of Creditors as on 14.09.2026**

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

| S. No.   | Name of Creditor | Detail of claim received |                     | Details of claim admitted |                    |                                      |                             |                       |                          | Amount of contingent claim | Amount of any mutual dues, that may be set off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any  |
|----------|------------------|--------------------------|---------------------|---------------------------|--------------------|--------------------------------------|-----------------------------|-----------------------|--------------------------|----------------------------|------------------------------------------------|------------------------------|------------------------------------|------------------|
|          |                  | Date of receipt          | Amount claimed      | Amount of claim admitted  | Nature of claim    | Amount covered by security interest* | Amount covered by guarantee | Whether related party | % of voting share in COC |                            |                                                |                              |                                    |                  |
| 1        | HDFC Bank Ltd.   | 27.06.2024               | ₹ 27,532,822        | ₹ 27,410,639              | Financial Creditor | ₹ 27,410,639                         | ₹ 27,410,639                | No                    | 100.00%                  | -                          | -                                              | ₹ 122,182                    | ₹ 0                                | Refer foot notes |
| <b>1</b> | <b>Total</b>     |                          | <b>₹ 27,532,822</b> | <b>₹ 27,410,639</b>       |                    | <b>₹ 27,410,639</b>                  | <b>₹ 27,410,639</b>         |                       | <b>100.00%</b>           | <b>₹ 0.00</b>              | <b>₹ 0.00</b>                                  | <b>₹ 122,182</b>             | <b>₹ 0</b>                         |                  |

**Notes :**

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. All claims have been admitted on the basis of submitted proof by claimants and claims shall be further verified on the basis of availability of records / books of the corporate Debtor. The CoC may undergo change subject to the verification and collation of claims which is continuing.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. The FC has realised some amount from sale of the properties mortgaged by the personal guarantor which were cross collateralised in related company Joister Infomedia Pvt. Ltd. As a result the FC adjusted the proportionate amount of sale towards outstanding dues of the CD. Therefore, HDFC bank has revised their claim.

5. Details of Security Interest

|                      |                     |                                                                                                                                                                                                                                                  |
|----------------------|---------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1 Primary Security   | For CC & Term loans | First charge on :<br>1. All the stock in trade including raw material, finished goods, goods in processing and any other goods, movable assets<br>2. All book debts, amounts receivable, monies receivable, claims & bills                       |
|                      | For auto loan       | Hypothecation of Jaguar XE MH02EV1555 & BMW 320D (LCI) MH02EU9090 (For value maximisation BMW 320D (LCI) MH02EU9090 car was sold through E auction in CIRP and the sale proceeds deposited in CIRP account being kept in separate fixed deposit) |
| 2 Personal Guarantee |                     | Mr. Nikunj Kampani (member of Suspended Board of Directors) & Mrs. Manisha Kampani (erstwhile director)                                                                                                                                          |

**Garima Diggiwal**  
**Resolution Professional**  
**Joister Infoserve Private Limited**  
**Regn. No. . IBBI/IPA-001/IP-P-02018/2020-2021/13158**  
**AFA CERTIFICATE NO. AA1/13158/02/300627/109401 valid upto 30.06.2027**

